	PROCESSING STATUS OF DRAFT OFFER DOCUMENTS AS ON August 31, 2018										
	[Updated on weekly basis. Next update shall be for the week ending September 07, 2018										
A] Pr	rocessing status of documents where Open Offe	er are given under Takeover Regul	ations, 1997			•	,				
1	SEBI has been receiving draft offer documents from the Regulations.	as been receiving draft offer documents from Merchant Bankers as per Regulation 18 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (the Takeover Regulations) in respect of acquisitions of shares/voting rights of listed companies, in terms of judations.									
2	ine regulationer										
-	In terms of Regulation 18 of the Takeover Regula	ations,									
		lic announcement made under Regu	lation 10, Regulation 11 or Regulation 12 as	he case may	be, the acquire	er shall, throug	h its merchant banker	, file with the Board, the draft of the letter of offer, containing disclosures as speci	ified		
	by the Board.										
	18(2):- The letter of offer shall be dispatched to the	ne shareholders not earlier than 21 da	ays from its submission to the Board under so	ub-regulation (	1).						
	Provided that if, within 21 days from the date of sidespatched to the shareholders.	Provided that if, within 21 days from the date of submission of the letter of offer, the Board specifies changes, if any, in the letter of offer, (without being under any obligation to do so) the merchant banker and the acquirer shall carry out such changes before the letter of offer is despatched to the shareholders.									
	[Provided further that if the disclosures in the draft letter of offer are inadequate or the Board has received any complaint or has initiated any enquiry or investigation in respect of the public offer, the Board may call for revised letter of offer with or without rescheduling the date of opening or closing of the offer and may offer its comments to the revised letter of offer within seven working days of filling of such revised letter of offer.]										
3	If any reference is made by SEBI to other agencies	es in relation to any draft offer docum	ent, SEBI may await comments from such a	gencies before	issuing obser	vations on the	draft offer document.				
4	Reasons for pendency in respect of cases pending		from the date of DOD have been given.		•	•					
5	Certain abbreviations have been used in the repo	rt, which are explained as under:									
	TC	=	Target Company								
	MB	=	Merchant Banker								
	RBI	=	Reserve Bank of India								
	SAT DOD	=	Securities Appellate Tribunal								
	PA	=	Draft Offer Document Public Announcement								
	SEBI (SAST) Regulations	= =	Securities and Exchange Board of India (Su	hetantial Acqu	ieition of char	e and Takeov	ver) Pegulations 1997				
	SEBI (SAST) Regulations		Securities and Exchange Board of India (50	DStaritial Acqu	IISILIOTI OI SITATE	Offer Size	Last				
					DOD	(Rupees in					
	Tannat Camanana	A =!	Manahant Dankan	DA Data	_	` '		December of the state of			
1. No		Acquirer 3M(SCHWEIZ)AG	Merchant Banker	PA Date	received on	crores)	issued/received	Processing status			
	D. Target Company WENDT (INDIA) LTD.	Acquirer 3M(SCHWEIZ)AG	Merchant Banker JM FINANCIAL CONSULTANTS PVT. LTD.	PA Date 4-Jun-11	_	` '		Processing status  Matter is subjudice. Matter is presently pending before CLB.			
1	WENDT (INDIA) LTD. rocessing status of documents where Open Offe	3M(SCHWEIZ)AG ers are given under Takeover Regu	JM FINANCIAL CONSULTANTS PVT. LTD.	4-Jun-11	received on 17-Jun-11	<b>crores)</b> 54.65	issued/received NA	Matter is subjudice. Matter is presently pending before CLB.			
1 B] Pro	WENDT (INDIA) LTD.  rocessing status of documents where Open Offe  SEBI has been receiving draft offer documents from	3M(SCHWEIZ)AG ers are given under Takeover Regu Merchant Bankers as per Regulation 16	JM FINANCIAL CONSULTANTS PVT. LTD.	4-Jun-11	received on 17-Jun-11	<b>crores)</b> 54.65	issued/received NA		ations.		
1 B] Pr	WENDT (INDIA) LTD.  rocessing status of documents where Open Offe SEBI has been receiving draft offer documents from In terms of the Regulation 16 of the Takeover Regula	3M(SCHWEIZ)AG ers are given under Takeover Regu Merchant Bankers as per Regulation 16 titions, 2011,	JM FINANCIAL CONSULTANTS PVT. LTD.  Ilations, 2011  of SEBI (Substantial Acquisition of Shares and	4-Jun-11 Takeovers) Re	received on 17-Jun-11 gulations, 2011	crores) 54.65 (the Takeover	NA Regulations, 2011) in re	Matter is subjudice. Matter is presently pending before CLB. espect of acquisitions of shares/voting rights of listed companies, in terms of the Regula	ations.		
1 B] Pro	WENDT (INDIA) LTD.  rocessing status of documents where Open Offe SEBI has been receiving draft offer documents from In terms of the Regulation 16 of the Takeover Regula	3M(SCHWEIZ)AG ers are given under Takeover Regu Merchant Bankers as per Regulation 16 titions, 2011,	JM FINANCIAL CONSULTANTS PVT. LTD.  Ilations, 2011  of SEBI (Substantial Acquisition of Shares and	4-Jun-11 Takeovers) Re	received on 17-Jun-11 gulations, 2011	crores) 54.65 (the Takeover	NA Regulations, 2011) in re	Matter is subjudice. Matter is presently pending before CLB.	ations.		
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SI. No.	Target Company	Acquirer	Merchant Banker	PA Date	DPS date	DOD	Offer Size (Rupees	Last communication issued/received	Processing status	
						received on	in crore)			
1	ATLAS JEWELLERY INDIA LTD.	MR. M. M. RAMACHANDRAN	D&A FINANCIAL SERVICES (P) LTD.	9-Jun-14	16-Jun-14	23-Jun-14	54.96	Reply from MB received on August 2, 2018.	Being examined with respect to prior period violations. Under process.	
2	WORTH INVESTMENT AND TRADING COMPANY LTD	NIMIT RAJESH GHATALIA AND OTHERS	VC CORPORATE ADVISORS PVT LTD	15-Jan-18	20-Jan-18	29-Jan-18	1.36	Data sought from MB on August 27, 2018	Reply awaited from MB.	
-	TOURISM FINANCE CORPORATION OF INDIA LIMITED	REDKITE CAPITAL PRIVATE LIMITED	IDFC Bank Limited	18-May-18	25-May-18	01-Jun-18	329.91	Reply received from RBI on August 1, 2018. Reply received from MB on August 6, 2018.	Under process	
4	RESPONSE INFORMATICS LIMITED	SUBRAMANIYAM SEETHA RAMAN	ASHIKA CAPITAL LIMITED	02-Jul-18	06-Jul-18	13-Jul-18	1.11	Clarifications sought from MB on August 30, 2018	Reply awaited from MB.	
5	PARSOLI CORPORATION LIMITED	ZAFAR YUNUS SARESHWALA, UVES YUNUS SARESHWALA	NIRBHAY CAPITAL SERVICES PVT LTD	12-Jul-18	23-Jul-18	26-Jul-18	0.42	MB called for a meeting on August 21, 2018	Matter being examined	
6	FORTIS HEALTHCARE LIMITED	NORTHERN TK VENTURE PTE. LTD.	HSBC SECURITIES MARKETS (INDIA) PRIVATE LIMITED	13-Jul-18	20-Jul-18	27-Jul-18	3349.43	Reply received from MB on August 30, 2018.	Under process	
7	STRATAMONT INDUSTRIES LIMITED	MR. VATSAL AGARWAAL	GRETEX CORPORATE SERVICES PRIVATE LIMITED	24-Jul-18	31-Jul-18	07-Aug-18	0.90	Clarifications sought from MB on August 29, 2018	Reply awaited from MB.	
8	Roxy Exports Ltd.	Siddharth Chimanlal Shah	Mark Corporate Advisors Private Limited	10-Aug-18	20-Aug-18	28-Aug-18	1.17	DOD received on August 28, 2018	Matter being examined	
9	Olectra Greentech Limited	MEIL HOLDINGS Limited	Yes Securities Ltd	13-Aug-18	21-Aug-18	29-Aug-18	415.58	DOD received on August 29, 2019	Matter being examined	
Note	In case the aforesaid draft offer document has remained unattended or there is an inordinate delay, the MB/ Acquirer should not hesitate in writing to Chief General Manager, Shri Jayanta Jash (jayantaj@sebi.gov.in) or the Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).									